

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 21.10.2010

The Meeting No. 30/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.10.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 30/84-ALC3/2010 **MEETING DATE** : 21.10.2010

Case No.: 18/22/84-ALC3/2010	Party Name:HUNTER DOUGLAS INDIA PVT.LTD.	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
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HQ File :01/84/050/00144/AM11/

RLA File :03/94/040/00316/AM11/

Lic.No/Date:0310582418

Defer Date:

07.07.2010

18.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Size-wise & quantity-wise details separately for each components and raw materials;
- (ii) Total No. of Blinds (size-wise) to be exported ;
- (iii) GSM and material of fabric used in this case;
- (iv) Wastage claimed for each item in various stages of manufacturing.

The case stands deferred for re-listing on 18.11.2010.

Case No.:5/30/84-ALC3/2010

Party Name:LOYAL TEXTILE MILLS LTD

Meet No/Date:30/84-ALC3/2010
21.10.2010

Status: Approved

HQ File :01/84/050/00189/AM11/

RLA File :35/24/040/00020/AM11/

Lic.No/Date:3510030915
14.07.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
98% Cotton and 2% Nylon Fibre with White Metal Compound Blended Dyed Woven Fabrics (120 GSM) with Flame Resistant	8100 Kgs.	1) Raw Cotton Natural Fibre 2) Nylon Fibre with WhiteMetal Compound	1) 9724.05 Kgs. (1.225 Kgs./ kg. of cotton content of export product). (with 22½% wastage). 2) 178 Kgs.

2	Finish (Net content of Cotton – 7938 Kgs. & the net content of Nylon Fibre with white metal compound – 162 Kgs.	3) Vat Dyes. 4) Flacovan Flame Resistant Chemicals. 5) Ukadan Flame Resistant Chemicals. 6) Silastal Flame Resistant Chemicals. 7) Silastan Flame Resistant Chemicals. 8) Furnace Oil 9) Polyvinyl Alcohol	3) @ 1.5% of cotton fabric in the export product. 4) 400 gms./ Kgs. of fabric in the export product). 5) 47 gms./Kg. of fabric in the export product. 6) 19 gms/Kg. of fabric in the export product. 7) 2 gms./Kg. of fabric in the export product. 8) As per general note for fuel Policy 9) 81 Kgs.
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Dyes and Chemicals mentioned in items of import at S.Nos.3 to 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
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3	HQ File :01/84/050/00199/AM11/	RLA File :05/23/040/00099/AM11/	Lic.No/Date:0510268408 19.07.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.			

4	Case No.:8/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00192/AM11/	RLA File :05/23/040/00104/AM11/	Lic.No/Date:0510268581 21.07.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.			

Case No.:12/30/84-ALC3/2010	Party Name:CHELSEA MILLS	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
HQ File :01/84/050/00196/AM11/	RLA File :05/23/040/00107/AM11/	Lic.No/Date:0510268590 21.07.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Product	Import Item	Qty. allowed
100% cotton dyed corduroy infants cargo pants, GSM- 145+/-10% (Style No.3414/4308)	1) 100% cotton dyed corduroy fabric, GSM- 145+/-10% 2) Snap Fasteners 3) Velcro Tap 4) 100% cotton dyed fabric, GSM- 180+/-10%	1) 8064 Sq mtrs. 2) Net to net with accountability clause 3) 1800 Mtrs. 4) 4320 Sq mtrs.
100% cotton dyed corduroy pants, GSM- 265+/-10% (Style No.3415)	1) 100% cotton dyed corduroy fabric, GSM- 265+/-10% 2) 100% cotton dyed fabric, GSM- 180+/-10% 3) Rivets 4) Fusible interlining	1) 3348 Sq mtrs 2) 2503.2 Sq mtrs 3) Net to net with accountability clause 4) 938.7 Sq mtrs.
98% cotton 2% spandex dyed corduroy boys shortall, GSM- 280+/-10% (Style No.868155/868156)	1) 98% cotton 2% spandex dyed corduroy fabric, GSM- 280+/-10% 2) 100% cotton printed fabric, GSM- 160+/-10% 3) Hasp & Sliders 4) Snap Fasteners	2) 5984 sq mtrs 2) 1280 Sq mtrs 3) Net to net with accountability clause 4) Net to net with accountability clause 5) 800 Sq mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:10/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00194/AM11/	RLA File :05/23/040/00112/AM11/	Lic.No/Date:0510269439 30.07.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.			

7	Case No.:11/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00195/AM11/	RLA File :05/23/040/00113/AM11/	Lic.No/Date:0510269440 30.07.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.			

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Case No.:14/30/84-ALC3/2010	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
HQ File :01/84/050/00198/AM11/	RLA File :05/23/040/00117/AM11/	Lic.No/Date:0510269438 30.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the authorization issued in this case as per report submitted by the NC team, who visited the unit of firm as detailed below: -			
Export item	Export Qty.	Import item	Qty. allowed per piece of export item
Men's double Jacket (with removable vest) made of P/d Poly Twill fabric (100% Polyester fabric with or without PU coating), GSM-180+/-10%	2291 Pcs	P/d Poly Twill (100% Polyester fabric with or without PU coating), GSM-180+/-10%	14732 Sq mtrs. (@ 6.43 Sq mtrs/Pc)
The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

9	Case No.:13/30/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00197/AM11/	RLA File :05/23/040/00110/AM11/	Lic.No/Date:0510269606 03.08.2010	Defer Date: 18.11.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.</p>			

10	Case No.:1/30/84-ALC3/2010	Party Name:SUPERHOUSE LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Rejected
	HQ File :01/84/050/00185/AM11/	RLA File :06/24/040/00027/AM11/	Lic.No/Date:0610018666 05.08.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given separate Qty. for adult and children body protector. The requirement of fabric and NBR/PVC sheet has been given in Kg., which should be in Sq mtrs. Further, they have also not given size-wise justification alongwith drawing, design, CAD, CAM for computation of requirement of inputs in this case. In view of this, Committee was constrained to reject this case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

11	Case No.:6/30/84-ALC3/2010	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Transferred
	HQ File :01/84/050/00190/AM11/	RLA File :07/24/040/00147/AM11/	Lic.No/Date:0710073559 11.08.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.</p>			

12	Case No.:16/30/84-ALC3/2010	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Transferred
	HQ File :01/84/050/00200/AM11/	RLA File :07/24/040/00148/AM11/	Lic.No/Date:0710073563 11.08.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.			

13	Case No.:17/30/84-ALC3/2010	Party Name:CHINAR FORGE LIMITED	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00201/AM11/	RLA File :30/24/040/00014/AM11/	Lic.No/Date:3010068745 13.08.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for production/consumption data for the last two years duly certified by Chartered Engineer from firm. Hence, case stands deferred for re-listing on 18.11.2010.			

14	Case No.:23/30/84-ALC3/2010	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
	HQ File :01/84/050/00207/AM11/	RLA File :52/24/040/00014/AM11/	Lic.No/Date: 5210031793 30.08.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case on repeat basis as detailed below:-			
	Export Item	Export Qty.	Import item	Qty. allowed
	Polyester fabrics with double metallic coating in	160000 Mtrs.	1) Polyester grey fabrics 71" width. 2) Poly Acrylic	1) 161818 Mtrs. 2) 2218.910 Kgs

66" width (water proof and water repellent)	3) Cross lining agent 4)Anti locking additor 5) Water repellent 6) BIK Pigment 7) Toluene	3) 335.780 Kgs 4) 480 Kgs 5) 259.2 Kgs 6) 130.910 Kgs 7)10112.730 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.		

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Case No.:7/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved	
HQ File :01/84/050/00191/AM11/	RLA File :05/23/040/00148/AM11/	Lic.No/Date:0510272007 01.09.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S.No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Top made of 100% rayon dyed woven fabric, GSM-90+/-10% (Style No. 760912)	1980 Pcs	100% rayon dyed woven fabric, GSM-90+/-10%	3346.2 Sq mtrs.
The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

16	Case No.:18/30/84-ALC3/2010	Party Name:JCT LIMITED	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Rejected
	HQ File :01/84/050/00202/AM11/	RLA File :30/24/040/00024/AM11/	Lic.No/Date:3010069298 03.09.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given specific name of all coating material/ Sizing chemicals alongwith their technical literature nor justification for use of each size in this case. GSM range given is strange, which should be specific and with +/-10% variation. Calculation for justifying the quantitative requirement of inputs has not been submitted. Further, they have also not given Process flow chart and Supplier's recipe. In view of this, Committee was constrained to reject this case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

17	Case No.:4/30/84-ALC3/2010	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved														
	HQ File :01/84/050/00188/AM11/	RLA File :05/24/040/00207/AM11/	Lic.No/Date:0510272361 08.09.2010															
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S.No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Cotton buds/cotton swabs having net weight of</td><td>193000000 Pcs</td><td>Polypropylene homopolymer</td><td>32230.14 Kgs. (with 5% wastage)</td></tr> <tr> <td></td><td></td><td></td><td>Polypropylene</td><td>As per existing</td></tr> </tbody> </table>				S.No	Export Item	Export Qty.	Import item	Qty. allowed	1	Cotton buds/cotton swabs having net weight of	193000000 Pcs	Polypropylene homopolymer	32230.14 Kgs. (with 5% wastage)				Polypropylene
S.No	Export Item	Export Qty.	Import item	Qty. allowed														
1	Cotton buds/cotton swabs having net weight of	193000000 Pcs	Polypropylene homopolymer	32230.14 Kgs. (with 5% wastage)														
			Polypropylene	As per existing														

	polypropylene homopolymer-30, 695.370 Kgs. packed in containers made of polypropylene mounding grade.		moulding grade (for packing)	Packing Policy.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

18	Case No.:3/30/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Transferred
	HQ File :01/84/050/00187/AM11/	RLA File :03/95/040/00349/AM11/	Lic.No/Date:0310591871 09.09.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.			

Case No.:9/30/84-ALC3/2010	Partv Name:ORIENT FASHION	Meet No/Date:30/84-ALC3/2010	Status:
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19		EXPORTS(INDIA) PVT.LTD.	21.10.2010	Approved
	HQ File :01/84/050/00193/AM11/	RLA File :05/24/040/00221/AM11/	Lic.No/Date:0510272714 14.09.2010	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
20	Export item	Export Qty.	Import item	Qty. allowed.
	Ladies camisole in 70% cotton 30% silk printed woven fabric, GSM-41+/-10% (Style No. 820134)	2710 Pcs	70% cotton 30% silk printed woven fabric, GSM-41+/-10%	2456 Sq mtrs.
	Ladies shorts in 70% cotton 30% silk printed woven fabric, GSM-41+/-10% (Style No. 820136)	2692 Pcs	70% cotton 30% silk printed woven fabric, GSM-41+/-10%	2087 Sq mtrs.
	Ladies Dress in 70% cotton 30% silk printed woven fabric, GSM-41+/-10% (Style No. 822427/812192)	4185 Pcs	70% cotton 30% silk printed woven fabric, GSM-41+/-10%	5991 Sq mtrs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

20	Case No.:2/30/84-ALC3/2010	Party Name:SB J-VON COMPOUNDERS PVT.LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Transferred
	HQ File :01/84/050/00186/AM11/	RLA File :08/24/040/00167/AM11/	Lic.No/Date:0810092254 16.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

21	Case No.:19/30/84-ALC3/2010	Party Name:ADIGEAR INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
	HQ File :01/84/050/00203/AM11/	RLA File :05/23/040/00171/AM11/	Lic.No/Date:0510272829 16.09.2010	
	<p>Decision: The Committee considered the case as per agenda observed that applicant firm have not mentioned Style No. of export item, CAD, CAM etc in this case. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to finalise the case as per relevant existing SION (e.g.: export item No. 2 as per SION, J-344)</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

22	Case No.:20/30/84-ALC3/2010	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
	HQ File :01/84/050/00204/AM11/	RLA File :03/95/040/00431/AM11/	Lic.No/Date:0310595346 06.10.2010	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on net to net with accountability clause.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

23	Case No.:21/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00205/AM11/	RLA File :05/23/040/00187/AM11/	Lic.No/Date:0510274505 08.10.2010	Defer Date:18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.			

24	Case No.:22/30/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00206/AM11/	RLA File :05/24/040/00234/AM11/	Lic.No/Date:0510274513 08.10.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.			

25	Case No.:24/30/84-ALC3/2010	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Transferred
	HQ File :01/84/050/00208/AM11/	RLA File :11/24/040/00044/AM11/	Lic.No/Date:1110023342 12.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.			

26	Case No.:25/30/84-ALC3/2010	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00209/AM11/	RLA File :02/24/040/00129/AM11/	Lic.No/Date:0210149240 12.10.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.			

27	Case No.:26/30/84-ALC3/2010	Party Name:D DECOR EXPORTS.	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Deferred
	HQ File :01/84/050/00210/AM11/	RLA File :03/94/040/00559/AM11/	Lic.No/Date:0310596364 12.10.2010	Defer Date: 18.11.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.			

28	Case No.:27/30/84-ALC3/2010	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:30/84-ALC3/2010 21.10.2010	Status: Approved
	HQ File :01/84/050/00211/AM11/	RLA File :10/24/040/00058/AM11/	Lic.No/Date:1010040559 14.10.2010	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Platisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Manual agenda cases

Case No.298	M/s Universal Weavers Pvt. Ltd., Faridabad
NC No.30/AM11	F.No.01/84/50/223/AM07/DES-V
Dated 21.10.2010	Ratification of input output norms in respect of Advance Authorization No.0510188196 dated 03.08.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not submitted CAD, CAM, measurement and calculation sheet for justifying the quantitative requirement of inputs. Further, they have mentioned the Kevlar yarn Qty. in numbers, which is not correct. In view of this it has been decided to call the applicant firm for personal hearing before NC in its meeting held on 18.11.2010 alongwith complete justification and sample. It was therefore decided to defer the case for re-listing on 18.11.2010.

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Case No.299	M/s Richa & Co., New Delhi
NC No.30/AM11	F.No.01/84/50/594/AM06/DES-V
Dated 21.10.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510167551 dated 28.09.2005.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/40/2010-11/Hosy. dated 20.10.2010 as detailed below: -

Export item	Import item	Qty. allowed
Ladies pant made of 100% cotton denim fabric, GSM- 237+/-10%	100% cotton denim fabric, GSM- 237+/-10%	2.65 Sq mtrs./Pc
Ladies blouse made of 100% cotton denim fabric, GSM- 237+/-10%	100% cotton denim fabric, GSM- 237+/-10%	2.55 Sq mtrs./Pc
Ladies shirt made of 100% cotton denim fabric, GSM- 237+/-10%	100% cotton denim fabric, GSM- 237+/-10%	2.79 Sq mtrs./Pc

The GSM shall match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.300	Reference from PC-IV (B) in respect of M/s Abhishek Industries Ltd., Ludhiana
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NC No.30/AM11	F.No.01/84/162/148/AM11/DES-V
Dated 21.10.2010	Clarification for export product G/Bleaching/Dyed/Madwe-ups/AOW yarn under DEPB S.No 46A

Decision: The Committee considered the case as per agenda and perused the Internet copy (Bangorex.com) forwarded by R.A, Ludhiana, whereby it is informed that Bamboo fibre is green natural fiber. The Committee after deliberations in consultation with the representative of technical authorities present in the meeting felt that Bamboo tree is grown naturally, but the extract bamboo viscose is converted into fabric through process either mechanically or chemically. The bamboo fibre production flow is : bamboo ->thick pulp ->fine pulp ->bamboo fiber. The viscose bamboo cellulose is reconverted into cellulose bamboo fibre threads, which are spun into bamboo fibre yarn. Therefore, it was felt that the spun yarn i.e Bamboo yarn made from bamboo fibres is a man made fibre rather than technical angle. Hence, it was observed that Bamboo fiber is covered under Man made fibres. It was therefore decided to refer back the case to PC-IV(B) Section with above observation for taking final view by DEPB Committee in the matter.

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Case No.301	M/s Welspun Syntex Ltd., Mumbai
NC No.30/AM11	F.No.01/84/162/314/AM11/DES-V
Dated 21.10.2010	Ratification of input output norms in respect of Advance Authorization No.0310577102 dated 03.06.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed.
Polyester	100000	1) Polyester mother yarn	1) 101000 Kgs (with 1%)

texurised monofilament yarn	Kgs	(polyester textured yarn) 2) Metallic cops (second hand used)	wastage) 2) Net to net with accountability clause.
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions

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Case No.302	M/s Scott Garments Ltd., Bangalore
NC No.30/AM11	F.No.01/84/162/313/AM11/DES-V
Dated 21.10.2010	Ratification of input output norms in respect of Advance Authorization No.0710072045 dated 07.06.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given Style No. of export item nor Measurement, size-wise calculation sheet etc. They have only submitted CAD, in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject. Firm may be advised to get the style No. endorsed on export side by R.A to reconsider the case by NC.

RLA may take suitable consequential action accordingly.

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Case No.303	M/s Ganga Acrowools Ltd., Ludhiana
NC No.30/AM11	F.No.01/84/50/11/AM11/DES-V
Dated 21.10.2010	Re-fixation of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Dr. Ravinder Verma, Managing Director of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample. It was observed that import item No. 1 and 2 were allowed and item of import at S.No. 3 was disallowed earlier in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow a Total 6.4% wastage in respect of the item of import at S.No. 3, which is multiple/miscellaneous chemical item as detailed below: -

Import item S.No	Description of Import item	Qty. allowed
3	1) Retarder/Levelling Agent 2) Softener (Hydrophilic/Cationic/Bulky/Silicon 3) Acetic Acid 4) Non-Ionic (Washing Agent/Detergent) 5) Anti Static Agent 6) Softener Flakes	1) 2% by weight of export item. 2) 1% by weight of export item. 3) 2% by weight of export item. 4) 1% by weight of export product. 5) 0.2% by weight of export product. 6) 0.2% by weight of export item.

The Dyes and Chemicals against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.304	M/s Stalwart Lifestyle Pvt. Ltd., Gurgaon
NC No.30/AM11	F.No.01/84/50/197/AM10/DES-V
Dated 21.10.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510254216 dated 08.12.2009.

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/30/2009-10/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

S. NO	Export Product	Import Item	Qty. allowed.
1	Doublure totally PM-N51261, made with PU coated fabric with Zipper B34549CUS.	Toile Sari (PU coated fabric), GSM-280+/-10%	0.50 Sq mtrs./Pc
		Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
2	Doublure Zipped MM-N51262, made with PU coated fabric & fusing fabric with Zipper B34408CUS.	Toile Sari (PU coated fabric), GSM-280+/-10%	0.88 Sq mtrs./Pc
		Zipper RAH 39.3/6B34408 CUS	1.00 Pc/Pc
		Fusing fabric St EVO80 LVP998 Wesis C 35272, GSM-120+/-10%	0.14 Sq mtrs./Pc
3	Doublure Zipped GM-N51263, DAM made with PU coated fabric & fusing fabric with Zipper B34744CUS	Toile Sari (PU coated fabric), GSM-280+/-10%	1.12 Sq mtrs./Pc
		Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
		Fusing fabric St EVO80 LVP998 Wesis C35272, GSM-120+/-10%	0.89 Sq mtrs./Pc
4	Doublure Zipped GM-N56690, MONO made with PU coated fabric & fusing fabric	Toile Sari (PU coated fabric), GSM-280+/-10%	1.12 Sq mtrs./Pc
		Zipper RAH 44.6/6B34745 CUS	1.00 Pc/Pc

5	tabric & tusing tabric with Zipper B34745CUS	Fusing fabric St EVO80 LVP998 Wesis, GSM-120+/-10%	0.89 Sq mtrs./Pc
	Doublure Zipped GM- N56690, MONO made with PU coated fabric & fusing fabric with Zipper B34745CUS	Toile Sari (PU coated fabric), GSM-280+/-10%	0.88 Sq mtrs./Pc
		Zipper RAH 44.6/6B34796 CUS	1.00 Pc/Pc
		Fusing fabric St EVO80 LVP998 Wesis, C 35272, GSM-120+/-10%	0.14 Sq mtrs./Pc

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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